

**Central Administrative Tribunal
Madras Bench**

OA/310/00115/2021

Dated the 31st day of March Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

1. All India Association of Inspectors and
Assistant Superintendent of Posts,
Subburayapuram Postal Quarters,
Tamil Nadu Circle,
Chennai 600 018,
rep. by its Circle Secretary,
Shri G.Babu.
2. Shri N.Murali,
Assistant Superintendent of Post Offices,
Ranipet Sub-Division, Ranipet,
Vellore Division.Applicants

By Advocate **M/s.R.Malaichamy**

Vs.

1. Union of India, rep by the
Secretary,
M/o Finance,
Department of Expenditure,
North Block,
Room No.76,
New Delhi 110 001.
2. The Secretary,
M/o Communications,
Department of Posts,
Dak Bhavan, Sansad Marg,
New Delhi 110 001.
3. The Assistant Director General(Estt.),
M/o Communications,
Department of Posts,
Establishment Division/P.A.P.Section,
Dak Bhavan, Sansad Marg,
New Delhi 110 001.

4. The Assistant Director General (SPG),
M/o Communications,
Department of Posts,
Personnel Division,
Dak Bhavan, Sansad Marg,
New Delhi 110 001.
5. The Assistant Director General (GDS/PCC),
M/o Communications,
Department of Posts,
Dak Bhavan, Sansad Marg,
New Delhi 110 001.
6. The Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai,
Chennai 600 002.
7. The Postmaster General,
Chennai City Region,
Chennai 600 002.
8. The Postmaster General,
Central Region (TN),
Trichy 620 001.
9. The Postmaster General,
Western Region (TN),
Coimbatore 641 002.
10. The Postmaster General,
Southern Region (TN),
Madurai 625 002.Respondents

By Advocate **Mr.R.S.Krishnaswamy**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“To call for the records of the 3rd respondent pertaining to his order which is made in F.No.41-03/2020-PAP dated 20.8.2020 and set aside the same; consequent to,

direct the respondents to grant bunching pay benefits to these members of the association with arrears and allowance w.e.f. 01.1.2006; and

To pass such further or other orders as this Tribunal may deem fit and proper in the circumstances of the case.”

2. Heard Mr.R.Malaichamy for the applicants and Mr.R.S.Krishnaswamy for the respondents. Perused the OA and all the documents.
3. At the time of hearing, counsel for the respondents submits that the applicants have not made any representations against the impugned order at any time and if they make representations, it will be considered as per law.
4. Counsel for the applicants also submit that the applicants may be permitted to submit representations and this OA may be disposed of with a direction to the respondents to consider their representations in a time bound manner.
5. Hence, without going into the merits of the case, this OA is disposed of with a liberty to the applicants to make comprehensive representations within 15 days from the date of this order. The respondents are directed to consider the said representations as per law and pass a reasoned and speaking order within 2 months, thereafter. Until the disposal of the said representations, there shall not be any recovery from the applicants.
6. OA is disposed of. No costs.

(C.V.Sankar)
Member(A)

(S.N.Terdal)
Member(J)

31.03.2021

/G/